

KARNATAKA LOKAYUKTA

NO:UPLOK-1/DE/13/2019/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 7.3.2023

:: ENQUIRY REPORT ::

:: Present ::

(S.GOPALAPPA)

**I/c Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Inquiry against Sri.
D.R.Chougale, Panchayath development
officer, Karadiguddi Grama Panchayath,
Belgaum Taluk and District - reg.

Ref: 1. G.O.No.RDPR 440 GPK 2018 dated:
12.10.2018.

2.Nomination Order No: UPLOK-
1/DE/13/2019 Bangalore dated: 17.1.2019
of Hon'ble Upalokayukta-1

* * * * @ * * * *

This Departmental Inquiry is initiated against Sri.
D.R.Chougale, Panchayath development officer, Karadiguddi Grama
Panchayath, Belgaum Taluk and District (hereinafter referred to as
the Delinquent Government Official for short "DGO").

2. In pursuance of the Government Order cited above at
reference No.1, Hon'ble Upalokayukta vide ordered on 17.1.2019
cited above at reference No.2 has nominated Additional Registrar of

Enquiries-9 (in short ARE-9) to frame Articles of charges and to conduct the inquiry against the aforesaid DGO.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGO is as under :

ANNEXURE-I
CHARGE

You-DGO while working as PDO of Karadiguddi gram Panchayat during the year 2015-16 under Swatch Bharath Abhiyan selected 30 beneficiaries by name;

- 1) Sri Channappa Tigadi, resident of Karadiguddi, he had filed Application for grant of incentive for toilet on 17/1/2016 and the Application number is 2513662. The approval was granted on 17/1/2016 itself. In the verification report, the first verification was made on 19/3/2016 and final inspection was made on 17/1/2016, which is improbable. The photograph attached to the application is entirely different from the photograph taken during second step verification. The photograph attached to the application shows that the toilet was constructed at the time of construction of house. There is no sanction order for payment of incentive to the beneficiary. You-DGO created the documents and entries as credited the incentive amount

of Rs.12,000/- to the account of beneficiary on 14/3/2016 without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 2) Smt. Shanthavva Urubinatti, she had filed an application No.2569860 was received by you-DGO on 4/2/2016 for grant of incentive for construction of toilet. The approval for construction toilet was given on 4/2/2016. The first verification was made on 04/02/2016 and final inspection was made on 04/02/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/.
- 3) Sri Virupakshi Shankar Rachannavar, he had filed Application No. 2275028 was received by you-DGO on 17/10/2015 for grant of incentive for construction of toilet. The first verification was made on 10/12/2015 and final inspection was made on 23/11/2015. The date of first verification is subsequent to the date of final verification, which is improbable. The photograph attached to the application is entirely different from the photograph taken during second stage verification. You-DGO have created the documents and entries as credited the incentive amount

of Rs.12,000/- to the account of beneficiary on 14/3/2016 without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 4) Sri Maharudrappa Badigera, he had filed an Application No. 2512566 was received by you-DGO on 16/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 16/1/2016 itself. The first verification was made on 01/02/2016 and final inspection was made on 01/02/2016, which is improbable. It is seen from the photograph that the toilet was not separately constructed. It was constructed along with the construction of house. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary on 14/3/2016 without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-
- 5) Smt. Madevi Chaugala, she had filed an Application No. 2664488 was received by you-DGO on 15/04/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 05/05/2016. The first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the

documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 6) Sri Siddappa Ghodageri, he had filed an Application Number of the beneficiary is 2281391 and the approval for construction of toilet was granted on 20/10/2015. The first verification was made on 17/03/2016 and final inspection was made on 11/03/2016, which is improbable. The photograph attached to the application is entirely different from the photograph taken during second stage verification. The date on which incentive was sanctioned is not mentioned. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 7) Sri Ningappa Hannekeri, he had filed an Application No. 2680074 was received by you-DGO on 04/05/2016 for grant of incentive for construction of toilet. The Approval for construction of toilet was granted on 06/05/2016. The first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of

- Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 8) Smt. Kasavva Chaugala, she had filed an Application No. 2679990 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 05/05/2016. The first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 9) Smt. Suvarna Chaugala, she had filed an Application No. 2680043 was received by you-DGO on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 06/05/2016. The first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet

constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 10) Sri Siddappa Borannavar, he had filed an Application No.2679920 was received by you-DGO 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 06/05/2016. The first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 11) Sri Mallikarjun Chaugala, he had filed an Application No. 2581934 was received by you-DGO on 09/02/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 11/03/2016. The first verification was made on 11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 12) Sri Sadeppa Nayakara, he had filed an Application No. 2332415 was received by you-DGO on 14/11/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 02/02/2016. The first verification was made on 11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 13) Sri Ashok Suthara, he had filed an Application No. 2332429 was received by you-DGO on 14/11/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/05/2016. The first verification was made on 01/06/2016 and final inspection was made on 30/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 14) Sri Babugowda Patil, he had filed an Application No.2513615 was received by you-DGO on 17/01/2016 for

grant of incentive for construction of toilet. The approval for construction of toilet was given 17/01/2016 itself. The first verification was made on 20/01/2016 and final inspection was made on 20/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 15) Sri Fakirappa Rachammaavar, he had filed an Application No. 2407655 was received by you-DGO on 09/12/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 09/12/2015 itself. The first verification was made on 09/12/2015 and final inspection was made on 09/12/2015 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 16) Smt. Savakka Annappa Uribinatti, she had filed an Application No. 2705936 was received by Panchayath Development Officer on 30/05/2016 for grant of incentive for construction of toilet. The approval for construction of

toilet was given on 09/12/2015 itself. The first verification was made on 30/05/2016 and final inspection was made on 30/05/2016 which is improbable. The Order sanctioning the incentive shows that the approval for construction of toilet was given on 30/5/2016 and the final inspection was made on 30/5/2016 which looks improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

17) Smt. Neelavva Patil, she had filed an Application No.2723966 was received by you-DGO on 10/06/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 10/06/2016 itself. The first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

18) Sri Siddappa Benachinamardi, she had filed an Application No. 2742808 was received by you-DGO on 16/06/2016 for

grant of incentive for construction of toilet. The approval for construction of toilet was granted on 17/06/2016. The first verification was made on 17/06/2016 and final inspection was made on 17/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 19) Sri Mallappa Paane, he had filed an Application No. 2723538 was received by you-DGO on 10/06/2016 for grant of incentive for construction of toilet. The approval was granted on 10/06/2016 itself. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-. The first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 20) Sri Sangamesh Virupakshi Rachanavar, he had filed an Application No. 2274990 was received by you-DGO on 17/10/2015 for grant of incentive for construction of toilet. The first verification was made on 16/12/2015 and final inspection was made on 15/12/2015 which is improbable. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 21) Smt. Basavanevva Naik, she had filed an Application No. 2610577 was received by you-DGO on 02/03/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/03/2016 itself. The first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 22) Smt. Rudravva Naik, she had filed an Application No. 2521946 was received by you-DGO on 21/01/2016 for grant of incentive for construction of toilet. The approval was granted on 21/01/2016 itself. The first verification was made on 21/01/2016 and final inspection was made on 21/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 23) Sri Shivaji Kuri, he had filed an Application No. 2521710 was received by you-DGO on 21/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/02/2016. The first verification was made on 19/03/2016 and final inspection was made on 21/01/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

24) Sri Mahantesh B Rachannavar, he had filed an Application Number of the beneficiary is 2274968 and the approval for construction of toilet was given on 17/10/2015 and the final inspection has been done on 17/10/2015, the first verification was made on 19/03/2016 and final inspection was made on 17/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The Order dated 22/10/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 17/10/2015 and the final inspection was made on 17/10/2016 which looks improbable. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

25) Sri Ramesh Chaugala, he had filed an Application number of beneficiary is 2281347. The first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different

from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 26) Sri Devendra Fakirappa Badiger, he had filed an Application number of beneficiary is 2281316. The first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.
- 27) Sri Adrushappa Rudragouda Patil, he had filed an Application No. 2281435 the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The photograph affixed on the verification sheet said to have taken during second step

verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/misappropriated amount of Rs.12,000/-.

28) Sri Somappa Urabinatti, he had filed an application No. 2281490 the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/misappropriated amount of Rs.12,000/-.

29) Sri Rudragowda Patil, he had filed an Application No. 2596852 was received by you-DGO on 19/02/2016 for grant of incentive for construction of toilet. The first

verification was made on 19/03/2016 and final inspection was made on 19/02/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

- 30) Sri Shivalinga Belli, he had filed an Application No. 2544097 was received by you-DGO on 27/01/2016 for grant of incentive for construction of toilet. The sanction was granted on 30/01/2016. The first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by

the beneficiary thereby you-DGO have misused/
misappropriated amount of Rs.12,000/-.

Thereby you -DGO have failed to maintain absolute integrity, devotion to duty and committed an act which is unbecoming of a government servant and thus you are guilty of misconduct u/r 3 (1) (i) to (iii) of Karnataka Civil Service (conduct) Rules 1966.

ANNEXURE - 2

STATEMENT OF IMPUTATIONS OF MISCONDUCT

An investigation was taken up under Section 9 of The Karnataka Lokayukta Act, 1984, on the basis of complaint filed by Sri Ajit Patil, No.1364, Sector 7, Vantmuri Colony, M.M. Extension, Belgaum-570016 (hereinafter referred to as complainant for short) against Sri Shivaji Ramappa Kuri, President, Karadiguddi Grama Panchayath, Belgaum Taluk & District and, the DGO-Sri D.R.Chougale, Panchayath Development Officer, Karadiguddi Grama Panchayath, Belgaum Taluk & District.

The Complainant has alleged that Sri Shivaji Ramappa Kuri and DGO have misused the funds allotted to Karadiguddi Grama Panchayath during the year 2015-16 under Swatch Bharath Abhiyan, by fabricating the documents. On verifying the records, it is stated that in relation to 30 beneficiaries the same photos have been affixed for the pre-commencement and after completion of works. Similarly in some cases the first verification date and final inspection date are one and the same and in some other cases there is only gap of 2 to 3

days. Therefore, the complainant sought for suitable action against Sri Shivaji Ramappa Kuri and the DGO.

Sri Shivaji Ramappa Kuri and DGO have submitted their comments stating that out of 30 beneficiaries, 23 beneficiaries have constructed the toilets and the incentive for construction of toilets have been credited to their respective bank accounts. In respect of 7 beneficiaries, the incentive was not granted. The dates of first inspection and final verification are shown as same due to technical error of the Panchamitra Website.

The Executive Officer, Taluk Panchayath, Belagavi in his report dated 22/1/2018 has reported that the Panchayath Development Officer and the Manager have inspected the toilets of each beneficiaries, but while uploading the photos, due to technical problem, the same photo has been uploaded. The incentive amount was credited to the bank account of each of the beneficiary. The Executive Officer has stated that there is no truth in the allegations.

The DGO and the Executive Officer of Taluk Panchayath, Belagavi have furnished the documents relating to grant of incentive to 30 beneficiaries. On examination of the documents, the following discrepancies are noticed.

In relation to Sri Channappa Tigadi, resident of Karadiguddi, he had filed Application for grant of incentive for toilet on 17/1/2016 and the Application number is 2513662. The approval was granted on 17/1/2016 itself. As per the approval order, the first stage of work of excavation of pit and installation of ring shall be completed within 10

days. The second stage of laying foundation, fixing of PAN, P-Trap, construction of chamber and connecting to toilet shall be completed within 15 days thereafter. At the third stage, construction of wall, fixing of ventilation, roofing and door shall be completed within 15 days of completion of 2nd stage. Thus, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/3/2016 and final inspection was made on 17/1/2016, which is improbable. The Pre-inspection date and the final inspection date mentioned in the verification is one and the same. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The photograph attached to the application shows that the toilet was constructed at the time of construction of house. There is no sanction order for payment of incentive to the beneficiary. As per the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Smt. Shanthavva Urubinatti, Application No.2569860 was received by the Panchayath Development Officer on 4/2/2016 for grant of incentive for construction of toilet. The approval for construction toilet was given on 4/2/2016 itself by the Panchayath Development Officer, Karadiguddi. As stated above, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the

first verification was made on 04/02/2016 and final inspection was made on 04/02/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. As per the copy of the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. The sanction order dated 10/3/2016 for payment incentive to the beneficiary shows that the date of approval for construction of toilet and final inspection date are 4/2/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO. The photograph attached shows that the toilet was constructed far back when the house was constructed.

In relation to beneficiary Sri Virupakshi Shankar Rachannavar, Application No. 2275028 was received by the Panchayath Development Officer on 17/10/2015 for grant of incentive for construction of toilet. The photocopy of the sanction order of the incentive of Rs.12,000/- has been produced which shows that approval for construction of toilet was passed on 17/10/2015 and the final inspection has been done on 23/11/2015. In the verification report, it is shown that the first verification was made on 10/12/2015 and final inspection was made on 23/11/2015. The date of first verification is subsequent to the date of final verification, which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second stage verification. The sanction order dated 10/3/2016 for payment incentive to the

beneficiary shows that the date of approval for construction of toilet and final inspection date are 17/10/2015 and 23/11/2015. As per the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Maharudrappa Badigera, Application No. 2512566 was received by the Panchayath Development Officer on 16/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 16/1/2016 itself. In the sanction order, stage wise works has been stated. It is not clear whether such verification of stage wise execution of work has been inspected and verified. The photocopy of the sanction order of the incentive of Rs.12,000/- shows that for the same was passed on 16/01/2016 and the final inspection has been done on 01/02/2016. In the verification report, it is shown that the first verification was made on 01/02/2016 and final inspection was made on 01/02/2016, which is improbable. It is seen from the photograph that the toilet was not separately constructed. It was constructed along with the construction of house. The sanction order for grant of incentive was passed on 1/2/2016, wherein it is stated that the final inspection was made on 1/2/2016. As per the Pass book entries an amount of Rs.12,000/- is credited to the account of the beneficiary on 14/3/2016. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Smt. Madevi Chaugala, Application No. 2664488 was received by the Panchayath Development Officer on 15/04/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 05/05/2016. As per the sanction order, the stage wise construction should be completed within 40 days. The photocopy of the sanction order dated 19/5/2016 for grant of incentive shows that sanction was given on 15/04/2016 and the final inspection has been done on 17/05/2016. In the verification report, it is shown that the first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Siddappa Ghodageri, Application received by the Panchayath Development Officer for grant of incentive for construction of toilet is not produced. As per the photocopy of the approval, the Application Number of the beneficiary is 2281391 and the approval for construction of toilet was granted on 20/10/2015. As per the sanction order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 17/03/2016 and final inspection was made on 11/03/2016, which is improbable. The photograph affixed on the verification sheet said to have taken during second step

verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second stage verification. The date on which incentive was sanctioned is not mentioned. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Ningappa Hannekeri, Application No. 2680074 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The Approval for construction of toilet was granted on 06/05/2016. As per the approval, all the stages of work shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced , but the passbook entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not forthcoming. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Smt. Kashavva Chaugala, Application No. 2679990 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The

approval for construction of toilet was granted on 05/05/2016. As per the approval, all the stages of construction of toilet should be completed within 40 days. In the verification report, it is shown that the first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Smt. Suvarna Chaugala, Application No. 2680043 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 06/05/2016. As per the approval all the stages of construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 19/5/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 6/5/2016 and the final inspection was made on 17/5/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the

documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Siddappa Borannavar, Application No.2679920 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 06/05/2016. As per the approval order, the entire stage construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The Order dated 19/5/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 6/5/2016 and the final inspection was made on 17/5/2016 which looks improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook of the beneficiary has been produced, but there is no sheet containing the entry in relation to crediting of incentive amount to the beneficiary by the Panchayath. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Mallikarjun Chaugala, Application No. 2581934 was received by the Panchayath Development Officer on 09/02/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 11/03/2016. As per the approval, all the stages of work shall be completed within 40 days. In the verification report, it is shown that the first verification was

made on 11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 11/3/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 11/3/2016 and the final inspection was made on 11/3/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry of crediting the incentive amount to the beneficiary is not produced. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Sadeppa Nayakara, Application No. 2332415 was received by the Panchayath Development Officer on 14/11/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 02/02/2016. As per the approval order, all the stage of construction of toilet shall have to be completed within 40 days. In the verification report, it is shown that the first verification was made on 11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. The order sanctioning the incentive is not furnished. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

In relation to beneficiary Sri Ashok Suthara, Application No. 2332429 was received by the Panchayath Development Officer on 14/11/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/05/2016. As per the approval, all the stages of construction shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 01/06/2016 and final inspection was made on 30/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 1/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 2/5/2016 and the final inspection was made on 30/5/2016. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not produced. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Babugowda Patil, Application No.2513615 was received by the Panchayath Development Officer on 17/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given 17/01/2016 itself. As per the approval all the stages of construction shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 20/01/2016 and final inspection was made on 20/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated

1/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 17/1/2016 and the final inspection was made on 20/1/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but, the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not produced. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Fakirappa Rachannavar, Application No. 2407655 was received by the Panchayath Development Officer on 09/12/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 09/12/2015 itself. As per the approval order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 09/12/2015 and final inspection was made on 09/12/2015 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 9/12/2015 sanctioning the incentive shows that the approval for construction of toilet was given on 9/12/2015 and the final inspection was made on 9/12/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the Respondent.

In relation to beneficiary Smt. Savakka Annappa Uribinatti, Application No. 2705936 was received by the Panchayath Development Officer on 30/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 09/12/2015 itself. As per the approval order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 30/05/2016 and final inspection was made on 30/05/2016 which is improbable. The Order sanctioning the incentive shows that the approval for construction of toilet was given on 30/5/2016 and the final inspection was made on 30/5/2016 which looks improbable. The photograph attached to the application cannot be reconciled with the work. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Smt. Neelavva Patil, Application No.2723966 was received by the Panchayath Development Officer on 10/06/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 10/06/2016 itself. As per the approval order, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order

dated 10/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 10/6/2016 and the final inspection was made on 10/6/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not forthcoming. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

In relation to beneficiary Sri Siddappa Benachinamardi, Application No. 2742808 was received by the Panchayath Development Officer on 16/06/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 17/06/2016. As per the approval, entire stage of construction shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 17/06/2016 and final inspection was made on 17/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order sanctioning the incentive shows that the approval for construction of toilet was given on 17/6/2016 and the final inspection was made on 17/6/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing an entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Mallappa Paane, Application No. 2723538 was received by the Panchayath Development Officer on 10/06/2016 for grant of incentive for construction of toilet. The approval was granted on 10/06/2016 itself. As per the approval, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 10/6/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 10/6/2016 and the final inspection was made on 10/6/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but they have not produced the passbook entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Sangamesh Virupakshi Rachanavar, Application No. 2274990 was received by the Panchayath Development Officer on 17/10/2015 for grant of incentive for construction of toilet. In the verification report, it is shown that the first verification was made on 16/12/2015 and final inspection was made on 15/12/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning incentive to the

beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Smt. Basavanevva Naik, Application No. 2610577 was received by the Panchayath Development Officer on 02/03/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/03/2016 itself. As per the approval, the entire construction of toilet shall be completed in 40 days in three different stages. In the verification report, it is shown that the first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 23/9/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 2/3/2016 and the final inspection was made on 11/3/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Smt. Rudravva Naik, Application No. 2521946 was received by the Panchayath Development Officer on 21/01/2016 for grant of incentive for construction of toilet. The

approval was granted on 21/01/2016 itself. As per the approval, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the pre-inspection was made on 21/01/2016, first verification was made on 21/01/2016 and final inspection was made on 21/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. The Order dated 23/9/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 21/1/2016 and the final inspection was made on 21/1/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Shivaji Kuri, Application No. 2521710 was received by the Panchayath Development Officer on 21/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/02/2016, As per the approval, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 21/01/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The Order dated 25/10/2016 sanctioning the incentive shows that the approval for construction of toilet was given

on 21/1/2016 and the final inspection was made on 21/1/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Mahantesh B Rachannavar, Application received by the Panchayath Development Officer for grant of incentive for construction of toilet is not produced. As per the photocopy of the sanction order of the incentive of Rs.12,000/- to be given to the beneficiary, the Application Number of the beneficiary is 2274968 and the approval for construction of toilet was given on 17/10/2015 and the final inspection has been done on 17/10/2015. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 17/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The Order dated 22/10/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 17/10/2015 and the final inspection was made on 17/10/2016 which looks improbable. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary, is not furnished. Thus, on verification of the documents, doubt arises as to the construction of

toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Ramesh Chaugala, the documents relating to receipt of Application from the beneficiary are not furnished. As per the verification report, the Application number of beneficiary is 2281347. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Devendra Fakirappa Badiger, documents relating to receipt of application or the application copy are not available. As per the verification report, the Application number of beneficiary is 2281316. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The

photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the DGO.

In relation to beneficiary Sri Adrushappa Rudragouda Patil, In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Application number is shown in the Verification Report as 2281435. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. On verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Somappa Urabinatti, no documents such as Application, receipt of application in the Panchayath, are

furnished. In the Verification Report report, the Application number of beneficiary is shown as 2281490. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing entry sheet for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the Respondent.

In relation to beneficiary Sri Rudragowda Patil, Application No. 2596852 was received by the Panchayath Development Officer on 19/02/2016 for grant of incentive for construction of toilet. In the verification report, it is shown that the first verification was made on 19/03/2016 and final inspection was made on 19/02/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced, but the sheet containing the entry for having credited the incentive

amount of Rs.12,000/- to the beneficiary. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/misappropriated by the DGO.

In relation to beneficiary Sri Shivalinga Belli, Application No. 2544097 was received by the Panchayath Development Officer on 27/01/2016 for grant of incentive for construction of toilet. The sanction was granted on 30/01/2016. As per the sanction order, the first stage of work of excavation of pit and installation of ring shall be completed within 10 days. The second stage of laying foundation, fixing of PAN, P-Trap, construction of chamber and connecting to toilet shall be completed within 15 days thereafter. At the third stage, construction of wall, fixing of ventilation, roofing and door shall be completed within 15 days of completion of 2nd stage. Thus, the entire construction of toilet shall be completed in 40 days. In the verification report, it is shown that the first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. The photocopy of the facing sheet of the Passbook has been produced but the sheet containing the entry for having credited the incentive amount of Rs.12,000/- to the beneficiary is not furnished. Thus, on verification of the documents, doubt arises as to the construction of toilet by the beneficiary. The amount is misused/ misappropriated by the.

From the records made available, it seen that the dates of first step verification and final verification of construction of toilets cannot be reconciled. In many of the cases the final verification precedes the first step verification. In some cases, the dates of first step verification and final verification are one and the same. It appears that there is no stage wise verification of work. As narrated above, many of the construction of toilets were taken up along with construction of houses.

Sri Shivaji Ramappa Kuri and DGO have not furnished the criteria for selection of beneficiaries. The approval for construction of toilet was given on the date of receipt of application itself. It is not clear whether the approval of Panchayath was obtained. There is prima facie material to hold that the funds have been misappropriated.

Since said facts and material on record prima-facie show that the DGO- **Sri D.R.Chougale** has committed misconduct, now, acting under section 12(3) of Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against the DGO and to entrust the inquiry to this Authority under Rule 14-A of Karnataka Civil Service (Classifications, Control and Appeal) Rules, 1957. In response to the report of Karnataka Lokayukta the Government has sanctioned to initiate departmental enquiry against the said DGO. Hence the charge.

5. The Article of charge was issued to the DGO calling upon him to appear before this authority and to submit written statement.

6. The DGO appeared before this inquiry authority in pursuance to the service of the Article of charges. In FOS plea of the DGO has been recorded and he pleaded not guilty and claimed for holding inquiry. Thereafter, he submitted written statement.

7. DGO submitted written statement and stated that the 30 beneficiaries who are selected have constructed toilets in Swacha Bharath Abhiyana. Under this scheme the amount will be remitted directly to the beneficiaries bank account. Copies of bank statement and photographs are enclosed. The Chief Executive Engineer zilla panchayath Belagavi and Executive Engineer Taluk panchayath Belagavi, and taluk panchayath manager and Panchayath development officer had visited and checked the toilets constructed by beneficiaries and their pass books about the deposit of grant amount and submitted the report. In the report they have stated that all the beneficiaries have constructed the toilets and also they got the grant amount and the same was submitted before the Chief Executive Engineer zilla panchayath Belagavi on 22.1.2018.

Further stated that while uploading the photos, due to technical problem, the same photo has been uploaded, the grant amount was credited to the bank account of the each and every beneficiaries and the executive officer clearly states that, there is no misconduct in the above said scheme and there is no misappropriation of cash. With these grounds, they prayed to drop the charges leveled against them.

8. The disciplinary authority has examined the complainant Sri.Ajit Kumar S. Patil, Merchant, Belgaum as PW.1, Sri.Shivananda Kadappa Patil, the then Assistant Executive Engineer Panchayath Raj

Engineering Sub Division, Savadathi as PW-2 and got marked documents as **Ex.P-1 to ExP-37**.

9. Thereafter, second oral statements of DGO was recorded. Opportunity was provided to DGO to adduce evidence and DGO Sri. D.R.Chougale, Panchayath development officer, has got examined himself as DW-1 and got marked the documents as **Ex.D-1 to Ex.D-87**.

10. Heard the submissions of Presenting Officer and DGO submitted written brief. Perused the entire records. The only point that arise for my consideration is:

1. Whether the Disciplinary Authority proves the charge framed against the DGO?

My finding on the above point is in **AFFIRMATIVE** for the following:

REASONS

11. According to PW-1 during the year 2015-16 under Swatch Bharath Abhiyan scheme for construction of toilets within the jurisdiction of Karadiguddi grama panchayath there was a scheme to grant a sum of Rs. 12,000/- for each beneficiary. The beneficiaries had to submit applications and thereafter the grants were to be released. But in the grama panchayath limits the applicants who are already having toilets and applicant who had not constructed the toilets had submitted the applications. The children of his younger paternal uncle went to submit an application for release of grants.

But the PDO demanded Rs. 2000/-. On verification of grama panchayath web site he found the irregularities in toilet works. Photographs of each toilet were not uploaded. The photographs of same toilet was uploaded to all the beneficiaries. The date of inspection before construction of toilet and date of inspection after the completion of toilet are different, though the beneficiaries have not constructed the toilets, grants was released and money was misappropriated. Therefore he went to lodged the complaint to CEO. But he was not available. Therefore he has filed this complaint as per Ex.P-1 to Ex.P-3 along with documents Ex.P-4.

12. In the cross examination PW-1 has admitted that in Karadiguddi village his father has property. He does not know that in the portion of the said property Karadiguddi villagers are using as grave yard. He does not know that grama panchayath members and president have developed the said portion of the property. He denies that in this respect there was altercation between the family members of complainant and vice president of the grama Panchayath Sri.Shivajiramappa. From known source, he came to know that in Swatch Bharath Abhiyana, irregularities were committed in Karadiguddi grama panchayath during the year 2015-16. He cannot say who gave the said information.

13. PW-1 denies that there were no irregularities in the grama Panchayath. In the year 2015-16 he was not selected as a beneficiary and he had not submitted any application for grants. He does not know whether any of his relatives are beneficiary under this scheme. He cannot say exactly how many applications were submitted under this scheme. He cannot say how many beneficiaries

were selected in this scheme. He cannot say how many applications were rejected in this scheme. He has not received any information for what reason the said applications were rejected.

14. PW-1 has further deposed that though Sri.Shivaji Ramappa Kuri was not eligible he was selected as a beneficiary. He has submitted the documents in Ex.P-4 to show the same. On the basis of those documents, it cannot be decided that Sri.Shivaji Ramappa Kuri was ineligible. He had no impediment to bring this matter to the notice of his higher authorities. Further PW-1 has denied rest of the suggestion made by the Learned defence counsel.

15. According to PW-2 on 11.5.2017 zilla panchayath CEO received communication from the office of the Karnataka Lokayukta to investigate the matter and to submit the report. On the directions of CEO he directed taluk Panchayath Manager Chowhan and DGO who was working in Karadiguddi grama panchayath to jointly verify the documents and inspected the stop and to submit report. Panchayath development officer Chougale submitted the report dated: 2.6.2017 on 17.1.2018 along with documents. In turn he submitted a report Ex.P-5 to CEO on 22.1.2018 and to the office of Karnataka Lokayukta.

16. On 30.1.2018 CEO zilla panchayath Belgaum submitted a report to Karnataka Lokayukta office as per Ex.P-6. Further according to PW-2 on verification of documents he found that to all the 30 beneficiaries bank account, the amount was credited. In the spot inspection they found that all the 30 beneficiaries have constructed toilets. In Swachh Bharath Garmena Yojana 314 beneficiaries were selected as per Ex.P-7. PW-2 has produced the documents pertaining to the beneficiaries from Ex.P-8 to Ex.P-37.

17. In the cross examination PW-2 has deposed that a letter was received from the office of the Karnataka Lokayukta to investigate the matter regarding the misappropriation in the works under Swatch Bharath Mission. Thereafter he submitted his report Ex.P-5 to the CEO after verifying all the documents. He admits that in his report he has reported that due to lack of technical knowledge the similar photos were uploaded to the website. PW-2 has deposed that due to lack of technical knowledge the dates are mentioned wrongly. He admits that in his report he has reported that the PDO has not misappropriated any money in this scheme. He admits that after due verification of Ex.P-7 to Ex.P-37 he has submitted his report. He admits that according to his report DGO has not committed any dereliction of duty.

18. According to DW-1/ DGO on 5.4.2010 he was appointed as Panchayath development officer. On 16.5.2017 he has reported to duty in Karadiguddi grama Panchayath on transfer. During the year 2016-17 under Swatch Bharath Mission the toilet works was satisfactorily completed without any irregularities. One Sri.Channapa Tigadi resident of Karadiguddi village on 17.1.2016 submitted an application for grants to construct toilet. Considering the said application grants were given to construct the toilet. Accordingly the toilet was constructed. Thereafter spot inspection was made and funds were released. Grant of Rs. 12,000/- was directly credited to the bank account of the beneficiary. In this respect while uploading the photographs to website due to technical problem there is a difference in the dates. Except that there is no misappropriation or irregularities in giving money. The same is appearing in the photograph of

Sri.Channappa Tigadi's toilet. In the said photograph Ex.D-1 the family member and a kid are appearing. He has produced the bank pass book of Channappa Tigadi to show that a sum of Rs. 12,000/- in respect of toilet bill credited to his bank account on 14.3.2016.

Further according to the DW-1 Smt.Shanthavva urubinatti has constructed the toilet and the money was directly credited to her bank account. The DGO/ DW-1 has produced the photograph Ex.D-3 and copy of bank pass book Ex.D-4 in an attempt to show that Smt.Shanthavva urubinatti has constructed the toilet and a sum of Rs. 12,000/- was credited to her bank account on 14.3.2016.

Similarly Sri.Verupakshi Shankar Rachannavar has constructed a toilet thereafter on 14.3.2016, grant of Rs. 12,000/- was directly credited to his bank account as per Ex.D-5 & 6. But in the website the dates are different due to technical problem.

Sri.Maharudrappa Badigera has constructed a toilet as per Ex.D-7 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 14.3.2016 as per Ex.D-8.

Smt. Madevi Chaugala has constructed a toilet as per Ex.D-9 and thereafter grant of Rs. 12,000/- was directly credited to her bank account on 15.6.2016 as per Ex.D-10. But the dates are different due to technical problem.

Sri.Siddappa Ghodageri has constructed the toilet as per Ex.D-11 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 6.6.2016 as per Ex.D-12. But the dates are different due to technical problem.

Sri.Ningappa Hannekeri, has constructed the toilet as per Ex.D-13 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 6.6.2016 as per Ex.D-14. But the dates are different due to technical problem.

Smt.Kasavva Chaugala has constructed the toilet as per Ex.D-15 and thereafter grant of Rs. 12,000/- was directly credited to her bank account on 15.6.2016 as per Ex.D-16. But the dates are different due to technical problem.

Smt. Suvarna Chaugala, has constructed the toilet as per Ex.D-17 and thereafter grant of Rs. 12,000/- was directly credited to her bank account on 15.6.2016 as per Ex.D-18. But the dates are different due to technical problem

Sri.Siddappa Borannavar, has constructed the toilet as per Ex.D-19 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 6.6.2016 as per Ex.D-20. But the dates are different due to technical problem.

Sri.Mallikarjun Chaugala, has constructed the toilet as per Ex.D-21 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 15.6.2016 as per Ex.D-22. But the dates are different due to technical problem.

Sri.Sadeppa Nayakara, has constructed the toilet as per Ex.D-23 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 6.6.2016 as per Ex.D-24. But the dates are different due to technical problem.

Sri. Ashok Suthara, has constructed the toilet as per Ex.D-25 and thereafter grant of Rs. 12,000/- was directly credited to his

bank account on 6.6.2016 as per Ex.D-26. But the dates are different due to technical problem.

Sri.Babugowda Patil has constructed the toilet as per Ex.D-27 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 6.6.2016 as per Ex.D-28. But the dates are different due to technical problem.

Sri.Fakirappa Rachannavar has constructed the toilet as per Ex.D-29 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 15.6.2016 as per Ex.D-30. But the dates are different due to technical problem.

Sri.Savakka Annappa Uribinatti, has constructed the toilet as per Ex.D-31 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 6.6.2016 as per Ex.D-32. But the dates are different due to technical problem.

Smt. Neelavva Patil, has constructed the toilet as per Ex.D-33 and thereafter grant of Rs. 12,000/- was directly credited to her bank account on 18.6.2016 as per Ex.D-34. But the dates are different due to technical problem.

Sri.Siddappa Benachinamardi has constructed the toilet as per Ex.D-35 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 18.6.2016 as per Ex.D-36. But the dates are different due to technical problem.

Sri.Mallappa Paane, has constructed the toilet as per Ex.D-37 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 18.6.2016 as per Ex.D-38. But the dates are different due to technical problem.

No grants were given to Sri. Sangamesh Virupakshi Rachanavar, for construction of toilets.

Smt.Basavanevva naik, has constructed the toilet as per Ex.D-39 and thereafter grant of Rs. 12,000/- was directly credited to her bank account on 8.3.2017 as per Ex.D-40. But the dates are different due to technical problem

Smt.Rudravva Naik, has constructed the toilet as per Ex.D-41 and thereafter grant of Rs. 12,000/- was directly credited to her bank account on 15.10.2016 as per Ex.D-42. But the dates are different due to technical problem.

Sri.Shivaji Kuri, has constructed the toilet as per Ex.D-43 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 3.11.2016 as per Ex.D-44. But the dates are different due to technical problem.

Sri.Mahantesh B. Rachannavar, has constructed the toilet as per Ex.D-45 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 3.11.2016 as per Ex.D-46. But the dates are different due to technical problem.

Sri.Ramesh Chaugala, has constructed the toilet as per Ex.D-47 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 14.6.2017 as per Ex.D-48. But the dates are different due to technical problem.

Sri. Adrushappa Rudragouda Patil, has constructed the toilet as per Ex.D-49 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 14.6.2017 as per Ex.D-50. But the dates are different due to technical problem.

Sri.Somappa Urabinatti, has constructed the toilet as per Ex.D-51 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 23.6.2017 as per Ex.D-52. But the dates are different due to technical problem.

Sri.Rudragowda Patil, has constructed the toilet as per Ex.D-53 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 7.7.2017 as per Ex.D-54. But the dates are different due to technical problem and

Sri.Shivalinga Belli, has constructed the toilet as per Ex.D-55 and thereafter grant of Rs. 12,000/- was directly credited to his bank account on 24.9.2017 as per Ex.D-56. But the dates are different due to technical problem.

19. Further DW-1 has deposed that at the time of constructing the toilets, he has verified the spot and prepared the office notes as per Ex.D-57 to Ex.D-85. The another beneficiary has not constructed the toilet and payment was not made to him. The then vice president of Panchayath Sri. Shivaji Ramappa Kuri had difference of opinion with the complainant. Therefore this false complaint is filed. Complainant also filed crime No. 0220/2017 against the vice president and others as per Ex.D-86. DW-1 has produced the office notes at Ex.P-87

20. In the cross examination DW-1 has admitted that the details of toilet works are uploaded to website. He admits that at the time of uploading the date of first verification of the toilet of Channappa Tigadi is mentioned as 19.3.2016 and final inspection is mentioned as 17.1.2016 as per Ex.P-8(a). After receiving notice from this authority he came to know about the difference in dates. He

admits that in the year 2015-16 under Swatch Bharath Abhiyan a sum of Rs.12,000/- each was to be given to the beneficiaries. He admits that the beneficiaries had submitted applications to the Panchayath. He admits that after verification of documents only he had to make the payment. He admits that after due verification the grant was to be given to the persons who have no toilet. He admits that only after the sanction is given construction of toilet has to be started. He admits that only after the completion of the construction payment has to be made.

21. Further DW-1 admits that the beneficiaries has to give the photographs taken in front of the toilet. He admits that the said photographs has to be uploaded properly. He denies the same photos was uploaded to all the thirty beneficiaries. For the suggestion that there is difference in the first verification date and subsequent inspection date, DW-1 has deposed that it has occurred due to technical problem. For the suggestion that there is only two days difference in the first verification date and subsequent verification date, DW-1 has deposed that the readymade toilet can be constructed in one day. Further DW-1 has denied the rest of the suggestions made by Learned Presenting officer.

22. The DGO has taken a contention that due to technical problem there is a difference in the dates of first verification and final inspection. In one or two applications due to technical problem the mistake may occur, but in the present case the entire 30 applications dates of first verification and final inspection did not tally with each other. Similarly the photos does not tally with each officer. As discussed above in one day even a readymade toilet cannot be

constructed because in order to dig foundation to the toilet, to dig a pit, to construct the walls around the pit or rings, laying pipeline, to construct the bed and to install basin, plastering and curing will take time. Therefore the contention of DGO that due to technical problem dates are differently uploaded to website, and readymade can be constructed in a single day cannot be accepted. Though PW-2 has deposed that DGO has not committed any irregularities the documents speak the truth. The documentary evidence on record out weights the oral evidence on record. According to PW-2 the mistakes are occurred due to technical knowledge. But according to DGO mistakes are occurred due to technical problem. DGO himself has deposed that the another beneficiaries has not constructed the toilet and therefore payment was not made to him. This is a classic example to show that the DGO has created the documents without constructing the toilets and misappropriated the funds. Because if the beneficiary Sangamesh V Rachanavar had not constructed the toilet, why he has uploaded documents to website as per Ex.P-27. This must be to misappropriate the government funds in one or the other way.

23. My findings on charge No. 1:-

Ex.P-8 are the documents pertaining to toilet work of Sri.Channappa Tigadi. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on 17.1.2016. According to the pass book a sum of Rs. 12,000/- was credited to bank account of Sri.Channappa Tigadi, on 14.3.2016 itself i.e., 5 days before the first verification date. The photo attached to the application shows that the toilet was constructed at the time of construction of house. This photograph is different than the

photograph uploaded to GPS. The DGO has not produced any sanction order for payment of grant to Sri.Channappa Tigadi. These documents found in Ex.D-8 show that a sum of Rs. 12,000/- was credited to the bank account of Sri.Channappa Tigadi on 14.3.2016 itself though the toilet was not constructed. Thereby the DGO has created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 1 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

24. My findings on charge No. 2:-

Ex.P-9 are the documents pertaining to the toilet work of Smt.Shanthavva Urubinatti. According to the sanction order approval for construction of toilet was given on 4.2.2016 and a final verification was made on 4.2.2016 itself. The work appearing in the photograph show that the toilet cannot be constructed in a single day. They have to dig a pit, foundation for toilet, laying pipelines, installing the basin, plastering and curing will take reasonable time. Therefore the contention of DGO that the readymade toilet can be construction in a single day cannot be accepted. The photograph attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 2 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

25. My findings on charge No. 3:-

Ex.P-10 are the documents pertaining to the toilet work of Sri.Virupakshi Shankar Rachannavar. According to the website statement the first verification was made on 10.12.2015 and final inspection was made on 23.11.2015. The date of first verification is subsequent to the date of final verification. The photograph attached to the application is entirely different from the photograph uploaded to the website. Thereby the DGO has created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-.

Hence, the charge No. 3 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.

26. My findings on charge No. 4:-

Ex.P-11 are the documents pertaining to construction of toilet of Sri.Maharudrappa Badigera. According to the website statement the first verification was made on 1.2.2016 and final inspection was made on 1.2.2016 which is improbable. The photograph shows that the toilet is not separately constructed and it is constructed at the time of RCC building and it is not independent toilet. It is constructed when the entire house was constructed. The photograph attached to the application is entirely different than the photograph uploaded to the website. Thereby the DGO has created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-.

Hence, the charge No. 4 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.

27. My findings on charge No. 5:-

Ex.P-12 are the documents pertaining to the toilet work of Smt.Madevi Chaugala. According to the website statement the first verification was made on 19.5.2016 and final inspection was made on 17.5.2016 which is improbable. Thereby the DGO has created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 5 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

28. My findings on charge No. 6:-

Ex.P-13 are the documents pertaining to the toilet work of Sri.Siddappa Ghodageri. According to the website statement the first verification was made on 17.3.2016 and final inspection was made on 11.3.2016 which is improbable. The photograph attached to the application is entirely different from the photograph uploaded to the website. The date on which the grant was sanctioned is not mentioned. Thereby the DGO has created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 6 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

29. My findings on charge No. 7:-

Ex.P-14 are the documents pertaining to the toilet work of Sri.Ningappa Hannekeri. According to the website statement the first verification was made on 28.5.2016 and final inspection was made on 16.5.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has

created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 7 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

30. My findings on charge No. 8:-

Ex.P-15 are the documents pertaining to the toilet work of Smt.Kasavva Chaugala. According to the website statement the first verification was made on 28.5.2016 and final inspection was made on 16.5.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 8 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

31. My findings on charge No.9:-

Ex.P-16 are the documents pertaining to the toilet work of Smt.Suvarna Chaugala. According to the website statement the first verification was made on 19.5.2016 and final inspection was made on 17.5.2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 9 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

32. My findings on charge No.10:-

Ex.P-17 are the documents pertaining to the toilet work of Sri.Siddappa Borannavar. According to the website statement the first verification was made on 19.5.2016 and final inspection was made on 17.5.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 10 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

33. My findings on charge No.11:-

Ex.P-18 are the documents pertaining to the toilet work of Sri.Mallikarjun Chaugala. According to the website statement the first verification was made on 11.3.2016 and final inspection was made on 11.3.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 11 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

34. My findings on charge No.12:-

Ex.P-19 are the documents pertaining to the toilet work of Sri.Sadeppa Nayakara. According to the website statement the first verification was made on 11.3.2016 and final inspection was made on 11.3.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 12 framed against DGO is**

proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer

35. My findings on charge No.13:-

Ex.P-20 are the documents pertaining to the toilet work of Sri.Ashok Suthara. According to the website statement the first verification was made on 1.6.2016 and final inspection was made on 30.5.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 13 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

36. My findings on charge No.14:-

Ex.P-21 are the documents pertaining to the toilet work of Sri.Babugowda Patil. According to the website statement the first verification was made on 20.1.2016 and final inspection was made on 20.1.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 14 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

37. My findings on charge No.15:-

Ex.P-22 are the documents pertaining to the toilet work of Sri.Fakirappa Rachannavar. According to the website statement the first verification was made on 9.12.2015 and final inspection was

made on 9.12.2015 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 15 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

38. My findings on charge No.16:-

Ex.P-23 are the documents pertaining to the toilet work of Sri.Savakka Annappa Uribinatti. According to the website statement the first verification was made on 30.5.2016 and final inspection was made on 30.5.2016 which is improbable. Sanction was given on the same day and final inspection was given on the same day which was improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 16 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

39. My findings on charge No.17:-

Ex.P-24 are the documents pertaining to the toilet work of Smt.Neelavva Patil. According to the website statement the first verification was made on 10.6.2016 and final inspection was made on 10.6.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 17 framed against DGO is**

proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.

40. My findings on charge No.18:-

Ex.P-25 are the documents pertaining to the toilet work of Sri.Siddappa Benachinamardi. According to the website statement the first verification was made on 17.6.2016 and final inspection was made on 17.6.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 18 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

41. My findings on charge No.19:-

Ex.P-26 are the documents pertaining to the toilet work of Sri.Mallappa Paane. According to the website statement the first verification was made on 10.6.2016 and final inspection was made on 10.6.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 19 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

42. My findings on charge No.20:-

Ex.P-27 are the documents pertaining to the toilet work of Sri.Sangamesh Virupakshi Rachanavar. According to the website statement the first verification was made on 16.12.2015 and final

inspection was made on 15.12.2015 which is improbable. The photograph attached to the application cannot be reconciled with the work. According to the DGO grants were not given to Sri.Sangamesh Virupakshi Rachanavar. But the details are uploaded to the website. The photo attached to the application is different from the photo uploaded to the website. The photo attached to the application clearly shows that the toilet was constructed along with RCC building. Thereby the DGO has created the documents without constructing the toilet without making payment to Sangamesh and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 20 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

43. My findings on charge No.21:-

Ex.P-28 are the documents pertaining to the toilet work of Smt.Basavanevva Naik. According to the website statement the first verification was made on 17.3.2016 and final inspection was made on 11.3.2016 which is improbable. The photo attached to the application cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 21 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

44. My findings on charge No.22:-

Ex.P-29 are the documents pertaining to the toilet work of Smt.Rudravva Naik. According to the website statement the first verification was made on 21.1.2016 and final inspection was made on 21.1.2016 which is improbable. The photo attached to the application

cannot be reconciled with the work. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 22 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer**

45. My findings on charge No.23:-

Ex.P-30 are the documents pertaining to construction of toilet of Sri.Shivaji Kuri. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on 21.1.2016 which is improbable. The photo affixed on the verification sheet said to have been taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 23 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer**

46. My findings on charge No.24:-

Ex.P-31 are the documents pertaining to construction of toilet of Sri.Mahantesh B Rachannavar. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on 17.10.2015 which is improbable. The photo affixed on the verification sheet said to have been taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. The photo attached to the application of Shivaji Kuri, Rudragowda

Patil, Somappa Urabinatti, Devendra Fakirappa Badiger, Ramesh Chaugala, Mahantesh B Rachannavar, are one and the same. The order dated: 22.10.2016 sanctioning the incentive shows that the approval for construction of toilet, and final inspection was made on the same date which looks improbable. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 24 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer**

47. My findings on charge No.25:-

Ex.P-32 are the documents pertaining to the toilet work of Sri.Ramesh Chaugala. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on 20.10.2015 which is improbable. The photo affixed on the verification sheet said to have taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. The order sanctioning the incentive to the beneficiary is not available. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 25 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer**

48. My findings on charge No.26:-

Ex.P-33 are the documents pertaining to the toilet work of Sri.Devendra Fakirappa Badiger. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on 20.10.2015 which is improbable. The photo affixed on the

verification sheet said to have taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. The order sanctioning the incentive to the beneficiary is not available. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 26 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer**

49. My findings on charge No.27:-

Ex.P-34 are the documents pertaining to the toilet work of Sri.Adrushappa Rudragouda. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on 20.10.2015 which is improbable. The photo affixed on the verification sheet said to have taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. The order sanctioning the incentive to the beneficiary is not available. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 27 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

50. My findings on charge No.28:-

Ex.P-35 are the documents pertaining to the toilet work of Sri.Somappa urabinatti. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on

20.10.2015 which is improbable. The photo affixed on the verification sheet said to have taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. The order sanctioning the incentive to the beneficiary is not available. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 28 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer**

51. My findings on charge No.29:-

Ex.P-36 are the documents pertaining to the toilet work of Sri.Rudragowda. According to the website statement the first verification was made on 19.3.2016 and final inspection was made on 19.2.2016 which is improbable. The photo affixed on the verification sheet said to have taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. The order sanctioning the incentive to the beneficiary is not available. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 29 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer**

52. My findings on charge No.30:-

Ex.P-37 are the documents pertaining to the toilet work of Sri.Shivalinga Belli. According to the website statement the first verification was made on 17.3.2016 and final inspection was made on

11.3.2016 which is improbable. The photo affixed on the verification sheet said to have taken during 2nd step verification does not depict the true picture. The photo attached to the application is entirely different from the photo taken during 2nd step verification. The order sanctioning the incentive to the beneficiary is not available. Thereby the DGO has created the documents without constructing the toilet and misappropriated a sum of Rs. 12,000/-. **Hence, the charge No. 30 framed against DGO is proved and DGO is held responsible for Rs.12,000/-, which is the loss caused to state exchequer.**

53. Therefore, overall examination of the evidence on record shows that the disciplinary authority has established the charge No.1 to 30 leveled against DGO and he is held responsible for Rs.3,60,000/- which is the loss caused to the state exchequer. Hence, I proceed to record the following:-

FINDINGS

54. The Disciplinary Authority has proved the charges No.1 to 30 leveled against DGO and he is held responsible for Rs.3,60,000/- which is the loss caused to the state exchequer. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

55. The date of retirement of DGO is 31.5.2023.

sdt
(S.GOPALAPPA)
I/c Additional Registrar Enquiries-9
Karnataka Lokayukta, Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

PW.1	Sri.Ajit Kumar S. Patil, Merchant, Belgaum
PW-2	Sri.Shivananda Kadappa Patil, the then Assistant Executive Engineer Panchayath Raj Engineering Sub Division, Savadathi

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P 1	Ex.P-1 is the detailed complaint dated: 29.6.2016 filed by PW-1 in Karnataka Lokayukta office
Ex.P 2 & 3	Ex.P-2 and 3 are the complaint in form No. 1 and 2 dated: 29.6.2016 filed by PW-1 in Karnataka Lokayukta office
Ex.P-4	Ex.P-4 are the documents submitted along with the complaint
Ex.P-5	Ex.P-5 is the report dtd: 22.1.2018 submitted by Executive Officer, Taluk Panchayath Belagavi.
Ex.P-6	Ex.P-6 is the report dtd: 30.1.2018 submitted by Chief Executive Officer, Zilla Panchayath Belagavi
Ex.P-7	Ex.P-7 is the list of beneficiaries
Ex.P-8	Ex.P-8 are the documents pertaining to Chinnappa Thigadi
Ex.P-9	Ex.P-9 are the documents pertaining to Shanthavva Urubinatti.
Ex.P-10	Ex.P-10 are the documents pertaining to Veerupakshi Shankar Rachannavar
Ex.P-11	Ex.P-11 are the documents pertaining to Maharudrappa Badigera
Ex.P-12	Ex.P-12 are the documents pertaining to Mahadevi Chougale
Ex.P-13	Ex.P-13 are the documents pertaining to Siddappa Godagere
Ex.P-14	Ex.P-14 are the documents pertaining to Ningappa Annikeri
Ex.P-15	Ex.P-15 are the documents pertaining to Kasavva chougale

Ex.P-16	Ex.P-16 are the documents pertaining to Suvarna Chougale
Ex.P-17	Ex.P-17 are the documents pertaining to Siddappa Borannanavar
Ex.P-18	Ex.P-18 are the documents pertaining to Mallikarjuna Chougale
Ex.P-19	Ex.P-19 are the documents pertaining to Sadappa Nayakar
Ex.P-20	Ex.P-20 are the documents pertaining to Ashoka Suthar
Ex.P-21	Ex.P-21 are the documents pertaining to Babugowda Patil
Ex.P-22	Ex.P-22 are the documents pertaining to Fhakeerappa Rachannavar
Ex.P-23	Ex.P-23 are the documents pertaining to Savakka Annappa Urbinatti
Ex.P-24	Ex.P-24 are the documents pertaining to Neelavva Patil
Ex.P-25	Ex.P-25 are the documents pertaining to Siddappa Belacinamaradi
Ex.P-26	Ex.P-26 are the documents pertaining to Mallappa Pali
Ex.P-27	Ex.P-27 are the documents pertaining to Sangamesha Verupakshi Rachannavar
Ex.P-28	Ex.P-28 are the documents pertaining to Basavannavva Nayaka
Ex.P-29	Ex.P-29 are the documents pertaining to Rudravva Nayaka
Ex.P-30	Ex.P-30 are the documents pertaining to Shivaji Kuri
Ex.P-31	Ex.P-31 are the documents pertaining to Mahanthes Basavanthappa Rachannavar
Ex.P-32	Ex.P-32 are the documents pertaining to Ramesh Dashavantha Chougale
Ex.P-33	Ex.P-33 are the documents pertaining to Devendra Fakeera Badigera
Ex.P-34	Ex.P-34 are the documents pertaining to Adhrushyappa Rudragowda Patil
Ex.P-35	Ex.P-35 are the documents pertaining to Somappa Kurubanatti

Ex.P-36	Ex.P-36 are the documents pertaining to Rudragowda Karigowda Patil
Ex.P-37	Ex.p-37 are the documents pertaining to Shivalinga Belli

iii) **List of witnesses examined on behalf of DGOs**

DW-1	Sri. D.R.Chougale, Panchayath development officer, Karadiguddi Grama Panchayath, Belgaum Taluk and District
------	---

iv) **List of documents marked on behalf of DGO**

Ex.D-1 to 56	Ex.D-1 to Ex.D-56 are the photos and copy of bank pass book pertaining to beneficiaries
Ex.D- 57 to Ex.D- 85	Ex.D-57 to Ex.D-85 are the office note of 29 beneficiaries
Ex.D- 86	Ex.D-86 is the FIR copy
Ex.D-87	Ex.D-87 is the office note of beneficiary Sri. Devendra Fakeera Badigera

sdl-

(S.GOPALAPPA)

I/c Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.





ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ಸಂ: ಉಪಲೋಕ್-1/ಇವಿ.13/2019/ಅನಿವಿ.9

ಬಹುಮಹಡಿ ಕಟ್ಟಡ,
ಡಾ.ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,
ಬೆಂಗಳೂರು, ದಿ.09.03.2023.

ಶಿಫಾರಸ್ಸು

ವಿಷಯ:- ಶ್ರೀ ಡಿ.ಆರ್.ಚೌಗಲೆ, ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕರಡಿಗುಡ್ಡಿ
ಗ್ರಾಮ ಪಂಚಾಯತ್, ಬೆಳಗಾಂ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಅವರ
ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ:-1. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ.ಗ್ರಾಅಪ 440 ಗ್ರಾಪಂಕಾ 2018
ದಿ.12.10.2018.
2. ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂ. ಉಪಲೋಕ್-1/ ಇವಿ.13/
2019 ದಿನಾಂಕ 17.01.2019.
3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿದ ವಿಚಾರಣಾ ವರದಿ
ದಿ.07.03.2023.

ಸರ್ಕಾರವು ದಿ. 12.10.2018ರ ಸರ್ಕಾರಿ ಆದೇಶದನ್ವಯ ಶ್ರೀ ಡಿ.ಆರ್.ಚೌಗಲೆ,
ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕರಡಿಗುಡ್ಡಿ ಗ್ರಾಮ ಪಂಚಾಯತ್, ಬೆಳಗಾಂ
ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ 'ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ' ಎಂದು
ಉಲ್ಲೇಖಿಸಲಾಗುವುದು)ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು
ಪ್ರಕರಣವನ್ನು, ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯು ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ: ಉಪಲೋಕ್-1/
ಇವಿ.13/2019 ದಿನಾಂಕ 17.01.2019ರನ್ವಯ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆ-9
ಇವರನ್ನು ವಿಚಾರಣಾ ಅಧಿಕಾರಿಗಳನ್ನಾಗಿ ನೇಮಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ

ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ, ಸದರಿ ಆರೋಪಗಳ ಕುರಿತಂತೆ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ನಾಮ ನಿರ್ದೇಶನ ಮಾಡಿರುತ್ತದೆ.

3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಈ ಕೆಳಕಂಡಂತೆ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿರುತ್ತಾರೆ.

“ You-DGO while working as PDO of Karadiguddi gram Panchayat during the year 2015-16 under Swatch Bharath Abhiyan selected 30 beneficiaries by name;

1) Sri Channappa Tigadi, resident of Karadiguddi, he had filed Application for grant of incentive for toilet on 17/1/2016 and the Application number is 2513662. The approval was granted on 17/1/2016 itself. In the verification report, the first verification was made on 19/3/2016 and final inspection was made on 17/1/2016, which is improbable. The photograph attached to the application is entirely different from the photograph taken during second step verification. The photograph attached to the application shows that the toilet was constructed at the time of construction of house. There is no sanction order for payment of incentive to the beneficiary. You-DGO created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary on 14/3/2016 without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

2) Smt. Shanthavva Urubinatti, she had filed an application No.2569860 was received by you-DGO on 4/2/2016 for grant of incentive for construction of toilet. The approval for construction toilet was given on 4/2/2016. The first verification was made on 04/02/2016 and final inspection was made on 04/02/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO created the documents and entries as credited the incentive amount of Rs.12,000/- to the

account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/.

3) Sri Virupakshi Shankar Rachannavar, he had filed Application No. 2275028 was received by you-DGO on 17/10/2015 for grant of incentive for construction of toilet. The first verification was made on 10/12/2015 and final inspection was made on 23/11/2015. The date of first verification is subsequent to the date of final verification, which is improbable. The photograph attached to the application is entirely different from the photograph taken during second stage verification. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary on 14/3/2016 without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

4) Sri Maharudrappa Badigera, he had filed an Application No. 2512566 was received by you-DGO on 16/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 16/1/2016 itself. The first verification was made on 01/02/2016 and final inspection was made on 01/02/2016, which is improbable. It is seen from the photograph that the toilet was not separately constructed. It was constructed along with the construction of house. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary on 14/3/2016 without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-

5) Smt. Madevi Chaugala, she had filed an Application No. 2664488 was received by you-DGO on 15/04/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 05/05/2016. The first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the

beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

6) Sri Siddappa Ghodageri, he had filed an Application Number of the beneficiary is 2281391 and the approval for construction of toilet was granted on 20/10/2015. The first verification was made on 17/03/2016 and final inspection was made on 11/03/2016, which is improbable. The photograph attached to the application is entirely different from the photograph taken during second stage verification. The date on which incentive was sanctioned is not mentioned. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

7) Sri Ningappa Hannekeri, he had filed an Application No. 2680074 was received by you-DGO on 04/05/2016 for grant of incentive for construction of toilet. The Approval for construction of toilet was granted on 06/05/2016. The first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

8) Smt. Kasavva Chaugala, she had filed an Application No. 2679990 was received by the Panchayath Development Officer on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 05/05/2016. The first verification was made on 28/05/2016 and final inspection was made on 16/05/2016, which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

9) Smt. Suvarna Chaugala, she had filed an Application No. 2680043 was received by you-DGO on 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 06/05/2016. The first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

10) Sri Siddappa Borannavar, he had filed an Application No.2679920 was received by you-DGO 04/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 06/05/2016. The first verification was made on 19/05/2016 and final inspection was made on 17/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

11) Sri Mallikarjun Chaugala, he had filed an Application No. 2581934 was received by you-DGO on 09/02/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 11/03/2016. The first verification was made on 11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

12) Sri Sadeppa Nayakara, he had filed an Application No. 2332415 was received by you-DGO on 14/11/2015 for grant

of incentive for construction of toilet. The approval for construction of toilet was granted on 02/02/2016. The first verification was made on 11/03/2016 and final inspection was made on 11/03/2016 itself which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

13) Sri Ashok Suthara, he had filed an Application No. 2332429 was received by you-DGO on 14/11/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/05/2016. The first verification was made on 01/06/2016 and final inspection was made on 30/05/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

14) Sri Babugowda Patil, he had filed an Application No.2513615 was received by you-DGO on 17/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given 17/01/2016 itself. The first verification was made on 20/01/2016 and final inspection was made on 20/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

15) Sri Fakirappa Rachannavar, he had filed an Application No. 2407655 was received by you-DGO on 09/12/2015 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 09/12/2015 itself. The first verification was made on 09/12/2015 and final

inspection was made on 09/12/2015 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

16) Smt. Savakka Annappa Uribinatti, she had filed an Application No. 2705936 was received by Panchayath Development Officer on 30/05/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 09/12/2015 itself. The first verification was made on 30/05/2016 and final inspection was made on 30/05/2016 which is improbable. The Order sanctioning the incentive shows that the approval for construction of toilet was given on 30/5/2016 and the final inspection was made on 30/5/2016 which looks improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

17) Smt. Neelavva Patil, she had filed an Application No.2723966 was received by you-DGO on 10/06/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 10/06/2016 itself. The first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

18) Sri Siddappa Benachinamardi, she had filed an Application No. 2742808 was received by you-DGO on 16/06/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was granted on 17/06/2016. The first verification was made on 17/06/2016

and final inspection was made on 17/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

19) Sri Mallappa Paane, he had filed an Application No. 2723538 was received by you-DGO on 10/06/2016 for grant of incentive for construction of toilet. The approval was granted on 10/06/2016 itself. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-. The first verification was made on 10/06/2016 and final inspection was made on 10/06/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

20) Sri Sangamesh Virupakshi Rachanavar, he had filed an Application No. 2274990 was received by you-DGO on 17/10/2015 for grant of incentive for construction of toilet. The first verification was made on 16/12/2015 and final inspection was made on 15/12/2015 which is improbable. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

21) Smt. Basavanevva Naik, she had filed an Application No. 2610577 was received by you-DGO on 02/03/2016 for grant of incentive for construction of toilet. The approval for

construction of toilet was given on 02/03/2016 itself. The first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

22)Smt. Rudravva Naik, she had filed an Application No. 2521946 was received by you-DGO on 21/01/2016 for grant of incentive for construction of toilet. The approval was granted on 21/01/2016 itself. The first verification was made on 21/01/2016 and final inspection was made on 21/01/2016 which is improbable. The photograph attached to the application cannot be reconciled with the work. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

23)Sri Shivaji Kuri, he had filed an Application No. 2521710 was received by you-DGO on 21/01/2016 for grant of incentive for construction of toilet. The approval for construction of toilet was given on 02/02/2016. The first verification was made on 19/03/2016 and final inspection was made on 21/01/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

24)Sri Mahantesh B Rachannavar, he had filed an Application Number of the beneficiary is 2274968 and the approval for construction of toilet was given on 17/10/2015

and the final inspection has been done on 17/10/2015, the first verification was made on 19/03/2016 and final inspection was made on 17/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The Order dated 22/10/2016 sanctioning the incentive shows that the approval for construction of toilet was given on 17/10/2015 and the final inspection was made on 17/10/2016 which looks improbable. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

25) Sri Ramesh Chaugala, he had filed an Application number of beneficiary is 2281347. The first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

26) Sri Devendra Fakirappa Badiger, he had filed an Application number of beneficiary is 2281316. The first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the

documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

27) Sri Adrushappa Rudragouda Patil, he had filed an Application No. 2281435 the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

28) Sri Somappa Urabinatti, he had filed an application No. 2281490 the first verification was made on 19/03/2016 and final inspection was made on 20/10/2015 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

29) Sri Rudragowda Patil, he had filed an Application No. 2596852 was received by you-DGO on 19/02/2016 for grant of incentive for construction of toilet. The first verification was made on 19/03/2016 and final inspection was made on 19/02/2016 which is improbable. The Photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The

photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

30) Sri Shivalinga Belli, he had filed an Application No. 2544097 was received by you-DGO on 27/01/2016 for grant of incentive for construction of toilet. The sanction was granted on 30/01/2016. The first verification was made on 17/03/2016 and final inspection was made on 11/03/2016 which is improbable. The photograph affixed on the verification sheet said to have taken during second step verification does not depict the true picture. The photograph attached to the application is entirely different from the photograph taken during second step verification. The order sanctioning the incentive to the beneficiary is not available. You-DGO have created the documents and entries as credited the incentive amount of Rs.12,000/- to the account of beneficiary without the toilet constructed by the beneficiary thereby you-DGO have misused/ misappropriated amount of Rs.12,000/-.

Thereby you -DGO have failed to maintain absolute integrity, devotion to duty and committed an act which is unbecoming of a government servant and thus you are guilty of misconduct u/r 3 (1) (i) to (iii) of Karnataka Civil Service (conduct) Rules 1966.”

4. ವಿಚಾರಣಾಧಿಕಾರಿಗಳಾದ ಅಪರ ನಿಬಂಧಕರು-ವಿಚಾರಣೆ-9 ಇವರು ಸುದೀರ್ಘ ವಿಚಾರಣೆ ನಡೆಸಿ, ಹಾಜರುಪಡಿಸಲಾದ ದಾಖಲೆಗಳನ್ನು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಡಿ.ಆರ್.ಚೌಗಲೆ, ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕರಡಿಗುಡ್ಡಿ ಗ್ರಾಮ

ಪಂಚಾಯತ್, ಬೆಳಗಾಂ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಅವರ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

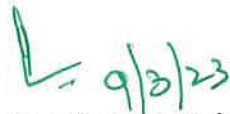
5. ವಿಚಾರಣಾ ವರದಿ, ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳು ಹಾಗೂ ಹಾಜರುಪಡಿಸಿರುವ/ಗುರುತಿಸಿರುವ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು, ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧದ ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸಲು ಇಬ್ಬರು ಸಾಕ್ಷಿದಾರರನ್ನು ಪ್ರಾ.ಸಾ. 1 ಮತ್ತು 2 ಎಂದು ಸಾಕ್ಷಿ ನುಡಿಸಿ, ಪಿ.1ರಿಂದ ಪಿ.37ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರ್ತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಪರವಾಗಿ ತಮ್ಮನ್ನೇ ಡಿ.ಡಬ್ಲ್ಯೂ.1 ಎಂದು ವಿಚಾರಣೆ ಮಾಡಿಕೊಂಡಿದ್ದು, ಡಿ.1ರಿಂದ ಡಿ.87ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರ್ತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ವಿರುದ್ಧದ ದೋಷಾರೋಪಗಳನ್ನು ಅಲ್ಲಗಳೆದಿದ್ದರೂ ಸಹಾ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರ್ತಿಸಿಕೊಂಡಿರುವ ದಾಖಲೆಗಳು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳಿಂದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದುದರಿಂದ ವಿಚಾರಣಾ ಅಧಿಕಾರಿಗಳ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

6. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳನ್ವಯ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಡಿ.ಆರ್.ಚೌಗಲೆ ಅವರು ದಿನಾಂಕ 31.05.2023 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದುತ್ತಾರೆ.

7. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಸಾಬೀತಾದ ಆರೋಪಗಳ ತೀವ್ರತೆಗನುಗುಣವಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರ ಶ್ರೀ ಡಿ.ಆರ್.ಚೌಗಲೆ, ರವರ ನಿವೃತ್ತಿಯ ನಂತರ (ನಿವೃತ್ತಿ ದಿನಾಂಕ:30.5.2023) ಅವರ ಪಿಂಚಣಿಯಿಂದ 15%(ಶೇಕಡಾ ಹದಿನೈದು)ರ ಮೊತ್ತವನ್ನು ಐದು(05) ವರ್ಷಗಳ ಅವಧಿಗೆ ತಡೆಹಿಡಿಯುವ ದಂಡನೆ ವಿಧಿಸಲು ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಂದ ಸರ್ಕಾರಕ್ಕೆ ಆಗಿರುವ ನಷ್ಟ ರೂ.3,60,000/- ರೂಪಾಯಿಗಳನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ನಿವೃತ್ತಿ ವೇತನ/ನಿವೃತ್ತಿ ಸೌಲಭ್ಯದಿಂದ ವಸೂಲುಮಾಡಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಈ ಮೂಲಕ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

8. ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಈ ಪ್ರಕರಣದಲ್ಲಿ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಶಿಫಾರಸ್ಸಿನನ್ವಯ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

9. ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ.


(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)
ಉಪಲೋಕಾಯುಕ್ತ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ.